

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

30.08.2011

OA No. 379/2011

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant.

Learned counsel for the applicant submitted that applicant had retired on 28.02.2011 and he has been allowed provisional pension vide order dated 28.03.2011 and till date, he has not been allowed other retirement benefits. To this effect, the applicant has also represented to the competent authorities on 07.04.2011 (Annexure A/8) and 05.07.2011 (Annexure A/9) but the same are pending for consideration.

In view of this fact, I deem it proper to direct the respondents to consider the representations of the applicant as per provisions of law and shall pass a speaking order within a period of one month from the date of receipt of a copy of this order. If any adverse order is taken by the respondents, the applicant is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

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